

SUPREME COURT OF INDIA

State of Goa

Vs.

Smt. S.A. Abdul Karim

(K. Ramaswamy JJ.)

15.03.1996

ORDER

Delay condoned.

Leave granted. We have heard learned counsel on both sides.

The controversy raised in this case is covered by the judgment of this Court in Babua Ram & Ors. v. State of U. P. & Anr. [(1995) 2 SCC 689]. Following the judgment, the appeals are allowed, but, in the circumstances, without costs.